

**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR**

BEFORE

HON'BLE SHRI JUSTICE VISHAL MISHRA

ON THE 5th OF JULY, 2024

MISC. PETITION No. 3071 of 2024

(SACHIN PATHAK

Vs

THE STATE OF MADHYA PRADESH AND OTHERS)

Appearance:

(SHRI R.N. DWIVEDI - ADVOCATE FOR PETITIONER)

*(SHRI PIYUSH JAIN - GOVERNMENT ADVOCATE FOR
RESPONDENT/STATE)*

ORDER

Heard on I.A. No.9848 of 2024 which is an application for impleading Commissioner Division Rewa as party respondent.

For the reasons assigned therein and not being opposed, the same is allowed. Necessary corrections be carried out during course of the day.

It is informed that petitioner's appeal is pending consideration before respondent No.3 i.e. Commissioner Division Rewa District Rewa.

On due consideration, respondent No.3 is directed to decide the pending appeal of the petitioner in accordance with law within a period of thirty days from the date of receipt of certified copy of this order.

The petition stands disposed off in above terms.

**(VISHAL MISHRA)
JUDGE**